



No. of
Order

of
Order


Order with Signature

Office Note as to
action (if any)
taken on Order

6. 11.04.2005

At the very outset, the learned Advocate General contended that the State Government had issued the related memorandum to 48(forty eight) candidates including the present writ petitioner by offering them appointment for the post of Medical Officers/GDMO (Junior Grade II) under the Health Care, Human Services and Family Welfare Department. Supporting his submission, the learned Advocate General had placed copy of an office letter dated 8.4.2005 issued by the Additional Secretary to the Government of Sikkim, Department of Personnel, Adm. Reforms, Training, Public Grievances, Career Options & Employment, Skill Development and Chief Ministers Employment Scheme. We have perused this copy of the letter which is relevant in the case, and accordingly, it is hereby formed as part of the record and marked as 'X' for identification.

Heard also Mr. A. Moulik, learned counsel assisted by Mr. N. G. Sherpa, learned counsel for the petitioner. In our considered view, the petitioner got the relief and, as such, the petition has become infructuous and accordingly, it is closed.


(**N. Surjamani Singh**)
Chief Justice (Acting)


(**A. P. Subba**)
Judge

At/